

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:6289  
ANSWERED ON:06.05.2003  
ARBITRATION CASES  
PRAVEEN RASHTRAPAL

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether disagreements relating to arbitrable issues have been recorded in the JCM National Council and Departmental councils during the last three years;
- (b) if so, the details thereof;
- (c) the number of such issues referred to the Board of Arbitration during the said period;
- (d) the number of cases decided in the favour of employees;
- (e) the number of such cases implemented; and
- (f) the reasons for delay in the implementation of awards given by the Board of Arbitration under the JCM scheme?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

- (a): Disagreements have been recorded in the National Council (JCM) during the last three years. Disagreements in respect of Departmental Councils are recorded separately in each and every Departmental Council in various Ministries/Departments and the information thereof is not centrally maintained.
- (b): details of the disagreements recorded in the National Council (JCM) is given in Annexure.
- (c): six issues were referred to the Board of Arbitration during the said period.
- (d): NIL.
- (e) & (f): does not arise.

**ANNEXURE (Part (b) of the Question)**

Arbitrable issues in which disagreement recorded in the National Council (JCM)

1. Implementation of functional scales of pay in Accounts Cadre.
2. Treatment of Special Pay for purpose of drawl of HRA, CCA and DA.
3. Allotment of proper revised scale to categories of Senior Auditors/Sr. Accountants, Head Clerks and Accounts Assistant in Ministries/Departments.
4. Fixation of pay in respect of persons promoted from pre-revised pay scale of Rs.330-560 to Rs.425-640 w.e.f. 1.1.1986.
5. Grant of Remote Locality Allowance for Shimla in Himachal Pradesh.
6. Revision of pay scales of Junior Investigators.
- 7 Restoration of casual leave entitlement as existing before 1.1.1998, i.e. 15 days, 12 days etc.
8. Notional pay for computation of HRA/CCA for the period from 1.1.96 to 1.8.97.

